

IN THE INCOME TAX APPELLATE TRIBUNAL  
[ DELHI BENCH "A" : DELHI ]

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER,  
AND  
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No. 5569/Del/2017  
निर्धारणवर्ष /Assessment Year: 2016-17.

Awami Khidmat Social Welfare Trust, 144, Qamar Rizwan Mirchi Tola Bulandshahr-203 001. Uttar Pradesh.	<u>बनाम</u> Vs.	CIT,  (Exemption)  Lucknow.
<b>PAN No. AADTA8902C</b>		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारितकीओरसे /Assessee by :	N o n e;
राजस्वकीओरसे / Department by :	Shri K. Praveen Sidharth, [CIT] - D. R.;

सुनवाईकीतारीख/ Date of hearing :	13/03/2023
उद्घोषणाकीतारीख/Pronouncement on :	23/05/2023

आदेश / O R D E R

PER C. N. PRASAD, J. M. :

1. This appeal is filed by the assessee against the order of the Id. Commissioner of Income Tax (Exemption) [hereinafter referred to CIT (E)] Lucknow, dated 10.04.2017 for assessment

year 2016-17 in denying registration under section 12AA of the Income Tax Act, 1961 (the Act).

2. In spite of several notices issued to the assessee right from 04<sup>th</sup> December, 2021 till 13<sup>th</sup> March, 2023 none appeared on behalf of the assessee nor any adjournment was moved. The record suggests that the notices issued fixing the date of hearing on 8.09.2021 returned un-served with the endorsement of Postal authorities that in spite of making various efforts searching the assessee they could not found the assessee. It is also noticed from the record that the notice issued to the assessee fixing the date of hearing on 10.11.2021 was in fact served on the assessee as is evident from the acknowledgement placed on record, but nobody appeared on behalf of the assessee nor any adjournment was moved.

3. On perusal of the record it is noticed that the appeal is filed with a delay of 52 days and the assessee has not filed any petition for condonation of delay. In the absence of petition for condonation of delay, the appeal is not maintainable.

4. In the result the appeal is dismissed in limine.

Order pronounced in the open court on : 23/05/2023.

Sd/-  
(PRADIP KUMAR KEDIA)  
ACCOUNTANT MEMBER

Sd/-  
( C. N. PRASAD )  
JUDICIAL MEMBER

Dated : 23/05/2023.

\*MEHTA\*

Copy forwarded to :-

1. Appellant;
2. Respondent;
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi.

Date of dictation	17.05.2023
Date on which the typed draft is placed before the dictating member	18.05.2023
Date on which the typed draft is placed before the other member	23.05.2023
Date on which the approved draft comes to the Sr. PS/ PS	23.05.2023
Date on which the fair order is placed before the dictating member for pronouncement	23.05.2023
Date on which the fair order comes back to the Sr. PS/ PS	23.05.2023
Date on which the final order is uploaded on the website	23.05.2023
Date on which the file goes to the Bench Clerk	23.05.2023
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	